

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 226
167/252/ND/2020

IN THE MATTER OF:

M/s. fusion Services Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 20.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

For the Respondent

For the Income Tax Department

:

:Mr. Alok Pandey, AROC

**:Mr. Shlok Chandra, Mr.
Rishabh Tomar and Mr. Tanay
Chaube, Advocates**

ORDER

No one is present on behalf of the petitioner at the time of hearing of the matter. Counsel for the Income Tax Department is present and submitted that the steps are being taken for filing the hard copy of the report during the course of the day. AROC Mr. Alok Pandey is present and sought time for filing reply. A week's time has been granted for filing the same. Post the matter to 13.03.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**